

effects have been improved. The error in mentioning the name of Nana Farnavis has been corrected.

Representation Received from the Alipore Mint Employees

6577. SHRI A. K. GOPALAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government had received various representations from the Alipore Mint employees, Calcutta in regard to the non-implementation of the Government of India's orders dated the 1st June, 1970 on "Overtime Allowance" resulting in under payment to the staff demands ; and

(b) if so, the reasons for not implementing the said orders in toto in their case ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). Presumably, the Hon'ble Member has in mind Government's orders dated 1st June, 1961. It was not contemplated that they should apply automatically to the Mints because the Mints had their own scheme of overtime allowance. They were gradually applied to the Mints from different points of time and from 1-1-1969 they stand applied in their entirety.

Taking over of Calicut Regional Engineering College by Kerala Government

6578. SHRI A. K. GOPALAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government had proposed to the Kerala Government to take over the management of Calicut Regional Engineering College ;

(b) if so, whether Kerala Government has expressed its inability to take over the management of the College due to financial difficulties ; and

(c) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) to (c). The Central Government did not suggest that the State Government should take over the manage-

ment of the Calicut Regional Engineering College. It only suggested that since the agreed Five-Year period for Central assistance for the recurring expenditure of the college had expired, the State Government may bear the full expenditure on the maintenance of the college. In view of the financial difficulties explained by the State Government, the Central Government has agreed to extend assistance till the end of the current Plan period.

Overtime Allowance to the Staff of Bombay Mint Accounts Office

6579. SHRI SAMAR MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether the staff of Bombay Mint Accounts Office are being paid overtime allowance at double the rate of emoluments, including house rent allowance, for works done beyond 9 hours a day and 48 hours a week, but the Alipore Mint Accounts staff are being paid the same at only a single rate of emoluments including house rent allowance ; and

(b) if so, the reasons for the discrimination against the Alipore Mint staff ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes, Sir.

(b) The Accounts office employees of the Bombay Mint have become entitled to overtime allowance for work beyond 48 hours a week at double the rate of emoluments by virtue of the provisions of the Bombay Shops and Establishment Act which extends the provisions of the Factories Act, 1948, to all those employed in and in the connection with a factory, irrespective of whether they are governed by that Act or not. There is no such provision in the corresponding State legislation in West Bengal in which the Alipore Mint is situated. However, the matter is presently under consideration of Government.

Working of Nationalised Banks

6580. SHRI VIRENDRA AGARWAL : Will the Minister of FINANCE be pleased to state :

(a) whether the advances to the priority sector rose in the first year after nationalisa-

tion at a monthly average of Rs. 27 crores but the increase was of the order of only Rs. 15 crores in the first nine months of the second year ;

(b) whether the Nationalised banks have transferred a total profit of Rs. 3.70 crores for 1970 as compared to Rs. 2.08 crores for the period from July 19 to December 31, 1969 ; and

(c) if so, the steps Government propose to take to improve the functioning of the nationalised banks in terms of its operational cast, as well as the productivity of the bank staff ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes, Sir. They, however, represent the increase of outstanding advances (net of recoveries) to the priority sector.

(b) The aggregate profits of the year 1970 of the 14 nationalised banks transferable to Government are Rs. 4.17 crores as against Rs. 2.33 crores for the period 19th July 1969 to 31st December 1969. It may, however be stated that the aggregate net profits of the 14 nationalised banks in the year 1970, was Rs. 6.90 crores compared to the profits of Rs. 5.98 crores of the year 1969.

(c) The question is kept constantly under review in consultation with the chief executives of the banks. The Banking Commission will also examine the question of operational costs of banks and further necessary action will be taken in the light of the Commissions' report.

CORRECTION OF ANSWER TO USQ

NO. 2531 DATED 18-6-1971 RE.

REALISATION OF EXCISE DUTY AND INCOME-TAX FROM TEXTILE MILLS IN INDORE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : In the reply given by me on 18th June, 1971 to part (d) of the Unstarred Question No. 2531 by the Hon'ble Member Shri Phool Chand Verma, it was stated that the amount of excise duty outstanding against cotton textile mills in Indore district (Madhya Pradesh) up to December, 1970 was Rs. 2,62,096/-.

2. As a result of analysing the break-up of the arrears pertaining to each factory,

it is reported that the total arrears were only Rs. 1,35,557/-.

3. The correct reply to part (d) of said Question should, therefore, be as follows :

"(d) The amount of excise duty outstanding against these mills up to December, 1970 is Rs. 1,35,557/-. Information regarding the amount of income-tax outstanding against these mills is being collected, and will be laid on the table of the Sabha."

CORRECTION OF ANSWER TO USQ

NO. 2002 DATED 11-6-1971 RE.

INCREASE IN FLYING TRAINING FEES BY DELHI FLYING CLUB

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR SARAJINI MAHISHI) : Sir, on the 11-6-1971, in reply to part (c) of Unstarred Question No. 2002 by Shri Paripoornanand Painuli regarding increase in Flying Training Fees by Delhi Flying Club, Minister of Tourism and Civil Aviation had stated that trainees who had obtained their Private Pilot's Licence and had done 150 hours of flying on 31st March, 1970 would be permitted to avail of subsidised flying up to the maximum limit of 250 hours subject to the usual conditions. The correct date, however, is 31st March, 1971 and not 31st March, 1970. This was a typographical error and is very much regretted.

12.01 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CRASH OF ONE HF-24 AIRCRAFT

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I call the attention of the hon. Minister of Defence to the following matter of urgent public importance and request that he may make a statement thereon :

"Reported crash of one HF-24 aircraft near Bangalore on the 27th July, 1971."